

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 286 of 2015 in
DFR No. 1344 of 2015**

Dated: 26th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**M/s. Jharkhand Bijli Vitran Nigam Ltd.Appellant(s)
Sri Ram Steels & Anr.Respondent(s)**

Versus

Counsel for the Appellant (s) : Mr. Himanshu Shekhar
Mr. Aabhas Parimal

Counsel for the Respondent(s) : Mr. Mohit Kr. Shah for R-1
Mr. Farrukh Rasheed for R-2

ORDER

**IA No. 286 of 2015
*(Appl. for condonation of delay)***

Learned counsel for the applicant/appellant seeks two weeks time to file rejoinder.

Time was granted earlier to file rejoinder. As a last chance time is granted and learned counsel for the applicant/appellant may file rejoinder on or before 11.12.2015 after serving copy on the other side.

List the matter on **17.12.2015.**

**(I.J. Kapoor)
Technical Member
ts/dk**

**(Justice Ranjana P. Desai)
Chairperson**